

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10452/2019

(Arising out of impugned final judgment and order dated 07-01-2019 in CRLA No. 2157/1986 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NETRA PAL & ORS.

Respondent(s)

Date : 02-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, Sr.Adv. A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Marbiang Khongwir, Adv.
Ms. Mani Munjal, Adv.
Mr. Vinay Rajput, Adv.

For Respondent(s) Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.
Mr. R.S. Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We apprised by learned counsel for the respondents that the first respondent has passed away on 08.02.2023.

The said fact is taken on record.

The present petition abates against the respondent no.1.

List on 19.03.2024 (NMD).

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR